

Central Administrative Tribunal
Cuttack Bench
Cuttack

ORDER SHEET

Application No. 0-4-15-07 1982

Hari Chandra Das

Applicant

Versus

Union of India and others

Respondent (s)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
1	21.1.87	<p>Heard. Admit. Issue notice to the Respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p><i>Ranjan</i> Vice-Chairman</p> <p><i>Kan</i> Member (J)</p>	
2	2.3.87	<p>This Bench has no jurisdiction to hear this matter as there has been no notification issued as yet under section 14 of the Administrative Tribunals Act, 1985 authorising this Tribunal to hear and dispose of this case. Hence the petitioner is permitted to withdraw the application for being filed in proper court. One copy of the original application be retained in our office and the rest with annexures be returned to the petitioner.</p> <p><i>Ranjan</i> Vice-Chairman</p> <p><i>Kan</i> Member (Judl)</p>	